

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 115/MP/2026

Subject : Petition seeking approval for determination of Lignite Input Price for the period 01.04.2024 to 31.03.2029 in respect of Neyveli Mines as per CERC (Terms and conditions of Tariff) Regulations, 2024

Petitioner : NLCIL

Respondent : TNPDCCL and 15 others

Date of Hearing : **25.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Kulamani Biswal, Advocate, NLCIL
Shri Rakesh Pandey, Advocate, NLCIL

Record of Proceedings

The matter was called for a hearing in hybrid mode.

2. During the hearing, the learned counsel for the Petitioner submitted that the present Petition has been filed for the determination of lignite input price for the 2024-29 period in respect of Neyveli Mines as per the 2024 Tariff Regulations.

3. The Commission, after hearing the learned counsel of the Petitioner, directed as under:

(a) Admit and issue notice to the Respondents.

(b) The Petitioner to submit the following additional information, on an affidavit, after serving a copy on the Respondents, on or before **25.9.2026**:

- i. *Revise the following in the Tariff Forms and submit the same in editable Excel format:*
 - I. *Justification for the assets claimed in respect of all the mines, duly linking such assets with the corresponding infrastructure/ equipment provided in the approved Mine Plans, in Form 9, along with the relevant supporting documents;*
 - II. *Provide a linkage of each item furnished in Form D with the corresponding item in Form 9. Further, in respect of assets for which decapitalization/ deletion has been claimed, furnish the year in which such assets were put to use;*
 - III. *Update the statutory charges in Form 16 in accordance with the provisions of the Tamil Nadu Mineral Bearing Land Tax Act, 2024;*



- IV. *Furnish the relevant supporting documents, circulars and notifications issued by the concerned statutory authority in support of the assets claimed under Regulation 42(1)(c) of the 2024 Tariff Regulations;*
 - V. *Furnish the date of achieving Peak Rated Capacity in respect of each of the mines.*
 - ii. *Furnish the approved Mine Plans for all the mines, duly tagging the respective additional capitalisation, along with the year of put to use and their status as already capitalised or proposed for future capitalisation.*
 - iii. *Provide detailed justification and reconciliation of the capitalised items pertaining to Mine I, Mine IA and Mine II, subsequent to the pooling of Mine I & Mine I Expansion, Mine IA, and Mine II & Mine II Expansion, clearly bifurcating the items pertaining to the pooled mines amongst the respective mine units.*
- (c) The Respondents to file their respective replies to the Petition as well as the above additional information, on or before **23.10.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, by **6.11.2026**.
4. The matter shall be listed for hearing on **12.11.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

